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THE TELANGANA GAZETTE
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No. 6] HYDERABAD, SUNDAY, MARCH 15, 2020

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

B-223-1

L.A. BILL No. 6 of 2020.

A BILL TO AUTHORISE THE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 1ST APRIL, 2019.

Be it enacted by the Legislature of the State of Telangana in the Seventy First Year of the Republic of India as follows:-

- Short title.* 1. This Act may be called the Telangana Appropriation (No.2) Act, 2020.
- Authorisation of supplementary appropriation of Moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 1st April, 2019*
2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 1st April, 2019, a further sum not exceeding Twenty five thousand two hundred and fifty seven crores, fourty nine lakhs fourty five thousand rupees, being moneys required to meet:-
- (a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in Column (3) of the Schedule; and
- (b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in Column (4) of the Schedule.
- Appropriation.* 3. The sums authorised to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

| Demand Number | Services and Purposes | SUMS NOT EXCEEDING | | |
|---|-----------------------|-----------------------------------|---|----------------|
| | | Voted by the Legislative Assembly | Charged on the Consolidated Fund of the State | Total |
| (1) | (2) | (3) | (4) | (5) |
| | | Rs. | Rs. | Rs. |
| I. State Legislature | Revenue | 32,03,000 | 4,92,000 | 36,95,000 |
| II. Governor and Council of Ministers | Revenue | 28,53,89,000 | 2,00,000 | 28,55,89,000 |
| III. Administration of Justice | Revenue | 24,05,01,000 | 3,20,57,000 | 27,25,58,000 |
| | Capital | 2,09,56,000 | - - | 2,09,56,000 |
| IV. General Administration and Elections | Revenue | 336,79,39,000 | 2,36,52,000 | 339,15,91,000 |
| | Capital | 1,34,22,000 | - - | 1,34,22,000 |
| V. Revenue, Registration and Relief | Revenue | 317,57,30,000 | 326,74,06,000 | 644,31,36,000 |
| | Capital | 1,23,98,000 | - - | 1,23,98,000 |
| VI. Excise Administration | Revenue | 28,43,57,000 | - - | 28,43,57,000 |
| | Capital | 66,85,000 | - - | 66,85,000 |
| VII. Commercial Taxes Administration | Revenue | 7,38,21,000 | - - | 7,38,21,000 |
| VIII. Transport Administration | Revenue | 49,72,35,000 | - - | 49,72,35,000 |
| | Capital | 1,42,84,000 | - - | 1,42,84,000 |
| IX. Fiscal Administration, Planning, Surveys and Statistics | Revenue | 96,13,80,000 | 25,00,00,000 | 121,13,80,000 |
| | Capital | 45,59,23,000 | - - | 45,59,23,000 |
| | Loans | 35,66,08,000 | - - | 35,66,08,000 |
| | Public Debt | - - | 1000,00,00,000 | 1000,00,00,000 |

| (1) | (2) | (3) | (4) | (5) |
|---|---------|-----------------|-------------|-----------------|
| | | Rs. | Rs. | Rs. |
| X. Home Administration | Revenue | 349,46,08,000 | 24,43,000 | 349,70,51,000 |
| | Capital | 277,52,38,000 | - - | 277,52,38,000 |
| | Loans | 71,42,33,000 | - - | 71,42,33,000 |
| XI. Roads and Buildings | Revenue | 70,04,95,000 | - - | 70,04,95,000 |
| | Capital | 1,198,53,28,000 | 6,16,80,000 | 1,204,70,08,000 |
| | Loans | 352,52,83,000 | - - | 352,52,83,000 |
| XII. School Education | Revenue | 1,189,79,22,000 | - - | 1,189,79,22,000 |
| | Capital | 266,08,30,000 | - - | 266,08,30,000 |
| XIII. Higher Education | Revenue | 95,55,01,000 | - - | 95,55,01,000 |
| | Capital | 12,10,30,000 | - - | 12,10,30,000 |
| XIV. Technical Education | Revenue | 4,51,60,000 | - - | 4,51,60,000 |
| | Capital | 5,51,72,000 | - - | 5,51,72,000 |
| XV. Sports and Youth Services | Revenue | 4,92,75,000 | - - | 4,92,75,000 |
| | Capital | 4,55,44,000 | - - | 4,55,44,000 |
| XVI. Medical and Health | Revenue | 1,459,48,09,000 | - - | 1,459,48,09,000 |
| | Capital | 147,31,32,000 | - - | 147,31,32,000 |
| | Loans | 50,00,00,000 | - - | 50,00,00,000 |
| XVII. Municipal Administration and Urban Development | Revenue | 790,30,26,000 | - - | 790,30,26,000 |
| | Loans | 29,90,00,000 | - - | 29,90,00,000 |
| XVIII. Housing | Revenue | 4,01,000 | - - | 4,01,000 |
| | Loans | 377,09,00,000 | - - | 377,09,00,000 |
| XIX. Information and Public Relations | Revenue | 1,71,36,000 | - - | 1,71,36,000 |
| XX. Labour and Employment | Revenue | 49,04,63,000 | - - | 49,04,63,000 |
| | Capital | 8,76,69,000 | - - | 8,76,69,000 |
| XXI. Social Welfare | Revenue | 397,51,43,000 | - - | 397,51,43,000 |
| | Capital | 130,49,53,000 | - - | 130,49,53,000 |
| XXII. Tribal Welfare | Revenue | 565,53,94,000 | - - | 565,53,94,000 |
| | Capital | 295,54,52,000 | - - | 295,54,52,000 |

| (1) | (2) | (3) | (4) | (5) |
|--|---------|---------------|-----|---------------|
| XXIII. Backward Classes Welfare | Revenue | 345,81,92,000 | - - | 345,81,92,000 |
| | Capital | 6,52,70,000 | - - | 6,52,70,000 |
| XXIV. Minority Welfare | Revenue | 813,66,60,000 | - - | 813,66,60,000 |
| XXV. Women, Child and Disabled Welfare | Revenue | 47,03,27,000 | - - | 47,03,27,000 |
| | Capital | 3,26,48,000 | - - | 3,26,48,000 |
| XXVI. Administration of Religious Endowments | Revenue | 102,84,23,000 | - - | 102,84,23,000 |
| XXVII. Agriculture | Revenue | 116,48,96,000 | - - | 116,48,96,000 |
| | Capital | 41,51,51,000 | - - | 41,51,51,000 |
| XXVIII. Animal Husbandry and Fisheries | Revenue | 21,64,32,000 | - - | 21,64,32,000 |
| | Capital | 5,50,00,000 | - - | 5,50,00,000 |
| XXIX. Forest, Science, Technology&Environment | Revenue | 8,82,93,000 | - - | 8,82,93,000 |
| | Capital | 8,65,25,000 | - - | 8,65,25,000 |
| XXX. Co-operation | Revenue | 17,92,000 | - - | 17,92,000 |
| | Capital | 1,42,32,000 | - - | 1,42,32,000 |

| (1) | (2) | (3) | (4) | (5) |
|--|---------|-----------------|----------------|-----------------|
| | | Rs. | Rs. | Rs. |
| XXXI. Panchayat Raj | Revenue | 265,74,73,000 | -- | 265,74,73,000 |
| | Capital | 697,01,36,000 | -- | 697,01,36,000 |
| XXXII. Rural Development | Revenue | 444,66,99,000 | -- | 444,66,99,000 |
| | Capital | 264,28,31,000 | -- | 264,28,31,000 |
| XXXIII. Major and Medium Irrigation | Revenue | 32,69,76,000 | 64,000 | 32,70,40,000 |
| | Capital | 5694,42,62,000 | 63,81,46,000 | 5758,24,08,000 |
| XXXIV. Minor Irrigation | Revenue | 3,05,79,000 | -- | 3,05,79,000 |
| | Capital | 693,45,77,000 | -- | 693,45,77,000 |
| XXXV. Energy | Revenue | 35,42,73,000 | -- | 35,42,73,000 |
| | Capital | 4400,00,00,000 | -- | 4400,00,00,000 |
| XXXVI. Industries and Commerce | Loans | 55,46,70,000 | -- | 55,46,70,000 |
| | Revenue | 186,88,92,000 | -- | 186,88,92,000 |
| | Capital | 82,32,68,000 | -- | 82,32,68,000 |
| XXXVII. Tourism, Art and Culture | Loans | 86,34,42,000 | -- | 86,34,42,000 |
| | Revenue | 48,34,57,000 | -- | 48,34,57,000 |
| XXXVIII. Civil Supplies Administration | Capital | 6,63,17,000 | -- | 6,63,17,000 |
| | Revenue | 7,38,44,000 | -- | 7,38,44,000 |
| XXXIX. Information Technology and Communications | Revenue | 40,40,58,000 | -- | 40,40,58,000 |
| | Capital | 79,44,67,000 | -- | 79,44,67,000 |
| XL. Public Enterprises | Revenue | 18,15,000 | -- | 18,15,000 |
| Total | | 23829,88,05,000 | 1427,61,40,000 | 25257,49,45,000 |

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of article 205 of the Constitution of India read with article 204(1) thereof, to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet:-

- (a) the supplementary grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the financial year which commenced on the 1st April, 2019; and
- (b) the supplementary expenditure charged on the said Fund for that year.

T. HARISH RAO
Minister for Finance

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE
ASSEMBLY.

The Telangana Appropriation (No.2) Bill, 2020 after it is passed by the Legislature of the State, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

T. HARISH RAO
MINISTER FOR FINANCE

Dr. V. NARASIMHA CHARYULU
Secretary to State Legislature